## 1) 0.A No. 2496/97

New Delhi: this the  $19^{\frac{10}{7}}$  day of April, 1999.

HON BLE MR.S. R. ADIGE VICE CHAIRMAN (A)

HON BLE MRS. LAKSHMI SWAMINATHAN , MEMBER(J)

1. Shri Subhash Chamder, S/o Shri Sita Ram, R/o 1123, Rani Bagh, Delhi -034,

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- 2. Shri mi Mumar, S/o Sh. S. N. Mishra, R/o 269/10, Rly. Colony, Rani Bagh, Oslhi-034.
- 3. Shri Rem Kishan, S/o Sh. R. D. Shukla, R/o E-218, Gali No. 6, West Karaval Nagar, Delhi -0 94

.... Applicants.

#### Versus

- Go vt. of NCT of Delhi, through its Chief Secretary,
   Sham Nath Marg, Delhi = 054.
- 2. The Director General, (Home Guards), CTI Complex, Raja Garden, New Delhi =027.
- 3. The Commissioner of Police, Delhi Police Headquarters, I.P. Estate, New Delhi ....002

... Respondents.

## 2)0, A.No. 2348/98

- 1. Shri Sompal Singh, So Shri Raja Ram, Ro D-564, Jahangi puri, Delhi-33.
- Birender Kumar Singh,
   S/o Shri Awadh Narain Singh,
   R/o B-16, Kewal Park, Azadpur,
   Delhi -33.
- 3. Shri Wimal Kumar, S/o Shri Indu Shekhar, R/O E-229, J.J. Colony, Suraj Park, Samaypur Badli, Delhi-42.
- 4. Shri Mithu Lal, S/o Sh. Babu Ram,

R/o E-1017, Jahangi puri , Delhi -33,

5. Sh. Rem Prakash, S/o Sh. Bhagwan Singh, R/o A-1266, Jahangi puri, Delhi-33.



6. Shri Satish Kumar, S/o Sh. Tejpal Singh, R/o 198/17-A, Gali No. 2, Shri Rem Negar, Shahdara, Delhi - 32

.... Applicants.

#### Ve raus

- Govt.NCT of Delhi, through
   Chief Secretary,
   Sham Nath Marg,
   Delhi-054.
- 2. D. G. Home Guards, CTI Complex, Raja Garden, New Delhi -027

· · · · Respondents.

### By Advocates

Shri J.C.Madan for applicants.

Shri Rajender Pandite for respondents

#### ORDER

# HON BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

These two OAs involve common questions of law and fact and are being disposed of by this common order.

2. In BA.No.2496/97 filed on 14.10.97 applicants who are all Home Guards impugn respondents order dated 15.12.94 (Annexure-A1 of that DA) discharging them, after /having been engaged as Home Guards on continuous basis for 18-20 years (Annexure-A3 of that DA). Similarly in DA.No.2348/98 filed on 27.11.98, applicants impugn notices dated 2.11.98 and 15.11.98 (Annexure-A1 Colly of that DA) threatening to discharge them after having been engaged as Home Guards on continuous basis

for 7-12 years.



- 3. Us have heard both sides.
- 4. This very bench in OA.No.773/98 Sammy Singh & Ors. Vs. Govt. of NCT of Delhi & Ors. decided as recently as 5.4.99, had dismissed a similar claim by Home Guards for reengagement/regularisation, after noticing the Delhi High Court orders dated 6.1.99 in CMP No.44-45/99 dismissing the challenge to the Tribunal's order dated 18.12.98 in OA No.2323/98 Days Nidhi Vs. Govt. of NCT of Delhi & connected cases that Home Guards could not claim reengagement or regularisation after their initial 3 year period of engagement was over.
- interference. During hearing applicants counsel has produced a copy of the Delhi High Dourt's order dated 19.11.98 passed in C. L.P.No. 5965/98 against an interlocatory order dated 18.5.98 passed by the Tribund, which refers to the statement made by respondents! counsel that they have a policy in the matter. No such policy decision of respondents was shown to us during hearing, and the relevance of that policy decision if any, to the facts and direct stances of the present case, to advance the case of applicants in the two Das before us, was also not established.
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7. Let a copy of this order be placed on each of the

(MRS. LAKSHMI SWAMINATHAN )
MEMBER (J)

( S. R. ADIGE ) VICE CHAIRMAN (A)

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